GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:771
ANSWERED ON:27.02.2015
SHORTAGE OF MANPOWER IN PRASAR BHARTI
Anwar Shri Tariq;Chautala Shri Dushyant;Khadse Smt. Raksha Nikhil

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is shortage of manpower in Prasar Bharti/DD/AIR and if so, the details thereof;
- (b) whether the Sam Pitroda Committee had recommended the Government to place adequate staff for improving its efficiency;
- (c) if so, the details thereof and the response of the Government on the recommendations made by the said committee;
- (d) whether the matter of permanent posting of the workers of Prasar Bharti is pending for last many years; and
- (e) if so, the details thereof and the time by which the said issue is likely to be resolved?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL RAJYAVARDHAN RATHORE (Retd.))

- (a) Prasar Bharati has informed that in All India Radio (AIR) and Doordarshan (DD), there are 16764 vacancies against the sanctioned strength of 46756 employees. However, after rigorous exercise, the Government had identified 3452 posts as essential category posts for filling up. Out of these, 3067 posts to be filled up through Direct Recruitment mode have already been revived. In addition, 38 middle/ senior level Programme posts have been revived for filling up through deputation.
- (b) and (c): Sam Pitroda Committee has recommended to undertake a comprehensive manpower audit and human resource planning exercise to map workforce requirement for the future in line with Prasar Bharati's mandate. The Committee has also recommended to supplement manpower audit with a re-deployment plan that addresses training, re-skilling and promotion of existing manpower through an institutionalized modern appraisal system. The Ministry of Information and Broadcasting has requested Prasar Bharati to prepare an action plan for undertaking the aforesaid exercise.
- (d) and (e): With the enforcement of the Prasar Bharati (Amendment) Act, 2011 with effect from 08.03.2012, the status of employees of Prasar Bharati has been settled. All officers and employees, borne on the cadres of AIR and DD, who were recruited upto 05.10.2007, have been treated as being on deemed deputation to Prasar Bharati till retirement. The employees recruited after 05.10.2007 shall be Prasar Bharati employees.